Inclusion of cancer drugs under Essential Medicine List

3456. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government proposes to include many cancer drugs under the Drugs Prices Control Order as a part of the new List of Essential Medicines;
 - (b) if so, the details thereof; and
- (c) the steps taken by Government to ensure affordability of cancer drugs in the country?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) National Pharmaceutical Pricing Policy, 2012 (NPPP, 2012) notified by the Government on 7th Dec, 2012 has the provisions of bringing under price control the medicines of strengths and dosage forms as specified in National List of Essential Medicines-2011 (NLEM-2011). NLEM-2011 also contains 33 anti-cancer drugs of the specified strengths and dosage forms. Further the Patents Act 1970 as amended in 2005 has provisions for issue of Compulsory License for patented drugs. One Compulsory license has been granted by the Controller General of Patents, Designs and Trade Marks to a drug manufacturing company since the amendment of the Patents Act in 2005 for an application filed under Section 84 of the Patents Act (as amended in 2005). As per the orders of the Controller of Patents, Mumbai compulsory license has been granted to M/s. Natco Pharma Ltd. for manufacture of an anti-cancer drug "NEXAVAR". M/s. Natco Pharma Ltd. are required to sell this drug at a price not exceeding Rs. 8880/- for a pack of 120 tablets, required for a month's treatment which was earlier being sold by M/s. Bayer Corporation at Rs. 2,80,428/- for one month treatment.

Setting up of Committee to negotiate with drug manufacturer

3457. SHRI T.M. SELVAGANAPATHI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Government is considering to set up a committee to negotiate with drug manufacturer to fix the price of costly drugs used to treat deadly diseases such as cancer, HIV and hepatitis;

- (b) if so, the details thereof;
- (c) whether it is also a fact that the price of patented drugs must be based on per capita income; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) There is no such committee under the consideration of the Department of Pharmaceuticals.

- (b) In view of (a) above, does not arise.
- (c) and (d) Committee looking into the issue of Price Negotiation mechanisms for patented drugs, in its report, has stated that there are various methods of pricing of patented medicines like Reference Pricing, Differential Pricing, Cost based Pricing, Price Negotiations.

Supply of fertilizers to Jammu and Kashmir

3458. SHRI JAGAT PRAKASH NADDA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the types of fertilizers provided to farmers in the country;
- (b) the quantity of fertilizers given to States during last three years, Statewise and year-wise;
- (c) the quantity of fertilizers of different varieties supplied to Jammu and Kashmir during last three years;
- (d) out of it how much has been actually distributed to farmers in Jammu and Kashmir:
- (e) whether Government has received any complaint from the farmers that they have not received fertilizers in time; and
 - (f) if so, the action taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF THE CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The assessment of the demand of